

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) to (c) : Requests are received from time to time from different parts of the country including West Bengal for opening of new LPG distributorships. Locations meeting the industry's viability norms are included in the Marketing Plans for setting up LPG distributorships. Accordingly, 80 LPG distributorships have been included in the LPG Marketing Plan 1994-96 for West Bengal as per list shown in the enclosed, statement. Selection of distributorships is made through Oil Selection Board for the State.

STATEMENT

Location(s)	District
Andal U.A. (Bahula), Durgapur, Asansol U.A. (4), Burdwan (2), Kaina, Menari & Guskara.	- Burdwan
Nirgala, Arambagh, Serapore, Makhla, Pandua.	- Hooghly
Calcutta (16)	- Calcutta
Siliguri (2), Darjeeling Town.	- Darjeeling
Sainthia, Bolpur, Dubrajpur, Nalhati.	- Birbhua
Birnagar (2), Nabadwip, Ranghat, Chadaha, Andapur.	- Nadia
Barrackpore, Bangaon, Kanchrapara, Baduria, Habra, Gobardanga, Taki, Jyangra, Sultanpur, Kanyanagar, Gopalpur, Hatlara.	- 24 Pargana-N
Howrah, Uluberia, Deojur, Sarenga.	- Howrah
Jaipalguri, Mainaguri, Dabagram, Bhupguri	- Jaipalguri
English Bazar (3)	- Maldah
Lalgola, Dullian, Jalganj, Derhaapur, Murshidabad, Beldanga.	- Murshidabad
Balurghat.	- West Dinajpur
Khargpur (3), Midnapore Town, Haldia.	- Midnapore
Raiganj, Kallaganj.	- N. Dinajpur
Cooch Behar	- Cooch Behar
Purulia	- Purulia
Bankura, Sonaukhi	- Bankura
Panskura Panchayat, Gora.	- Medinipur
Dainhat	- Bardhaman
Mazilpur	- 24 Pargana-S.

[Translation]

Setting up of Thermal Power Station In Rajasthan

14. SHRI GANGA RAM KOLI : Will the PRIME MINISTER be pleased to state :

(a) whether any scheme for setting up a Thermal Power Station in Dhaulpur (Rajasthan) during the current financial year is under consideration of the Government; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL-ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) and (b): The Central Electricity Authority have granted 'In Principle' clearance on 31.3.1996 to M/s RPG Dholpur Power Company Ltd. for setting up a thermal power plant of 2x389 MW capacity at Dholpur. The commissioning schedule of the project could be finalised after all necessary inputs and clearances are obtained by the promoter.

Tenure of Deputationists

15. SHRI SHANTILAL PARSOTAMDAS PATEL : Will the PRIME MINISTER be pleased to state :

(a) the details of the provisions which govern appointment continuation, extension and premature termination tenure of officers of deputation in Ministries / Departments / Instrumentalities of Government of India and belonging to the class in whose case concurrence of ACC is essential; and

(b) the justification of terminating extended deputation of some officer of some of the Departments of Government of India recently?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) The decisions regarding appointment, continuation extension and premature termination of tenure of officers on deputation in Ministries / Departments / Instrumentalities of Government of India, which are within the powers of the ACC are principally regulated by the guidelines of the Central Staffing Scheme laid down in DOPT's O.M. No. 36/77/94-EO(SM-I) dated 5.1.96. In respect of the Central Police Organisations, the guidelines for deputation of IPS officers are supplemented by the tenure for IPS officers laid down by the Ministry of Home Affairs. In respect of Central Government posts in the Ministry of Environment and Forests, earmarked for Indian Forest Service Officers, the guidelines are set out in the Central Staffing Scheme

notified by the Ministry of Environment and Forests under Resolution No. 12011/1/94-IFS.I dated 26.2.96. In addition, for a variety of cadres in the Central Government, the provisions of the relevant recruitment rules and related guidelines, are applicable for regulating deputation postings.

(b) Government may permit the premature termination of deputation on the following grounds :

- (i) To enable the officer concerned to avail of his promotion in his parent cadre.
- (ii) On compassionate/personal grounds.

In 1996 3 officers on extended deputation have been prematurely repatriated to their parent cadres-two, on the request of the officer, to enable them to avail of promotion in their parent cadres; and the third, on compassionate/personal grounds.

Central Agricultural University

16. SHRI T. GOPAL KRISHNA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government are considering to establish Central Agriculture University in Andhra Pradesh in view of the need for increasing variety of the horticultural products and their production;

(b) if so, the details thereof alongwith its location; and

(c) the time by which it is likely to be established?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) No, Sir

(b) Question does not arise.

(c) Question does not arise.

Electronic Exchanges

17. SHRI N. RAMAKRISHNA REDDY : Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether any proposal for conversion of Manual Telephone Exchanges into Electronic Exchanges particularly in Karim Nagar and Chittoor districts of Andhra Pradesh are under consideration of the Government,

(b) if so, the details thereof and the funds earmarked for each project separately; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE FOR COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) No Sir, as all Telephone Exchanges in Andhra Pradesh including that of Karimnagar and Chittoor

Districts, have already been converted into Electronic Exchanges.

(b) and (c). Does not arise in view of (a) above.

Treatment of Diseases

18. SHRI SOUMYA RANJAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the details of Government Hospitals in existence in each State and Union Territories for special treatment of T.B., Cancer, Malaria, Leprosy, AIDS and Polio;

(b) whether the Government propose to open new hospitals for these diseases in the year 1996-97;

(c) If so, the details thereof; and

(d) the total assistance given to each State during the year 1995-96 to control these diseases?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) (i) TB : Statement-I indicating the position of TB hospitals in States and UTs is enclosed.

- (ii) Cancer : Statement-II is enclosed.

(iii) Malaria : Facilities for treatment of Malaria cases fully available at very Govt. hospital and dispensary, in addition to the Primary Health Centres with field staff and community volunteers through out the country.

(iv) Leprosy : Under the NLEP, domicilliary treatment is promoted through trained workers. Statewise lists of leprosy units providing anti-leprosy services are at Statements-III & IV, enclosed.

(v) AIDS : Symptomatic treatment of opportunistic infections of AIDS patients in hospitals is provided.

(vi) Polio : There is no specific hospital for treatment of Polio.

(b) There is no proposal for opening up hospitals for these diseases in the year 1996-97.

(c) Does not arise.

(d) TB : Statment-V indicating Statewise allocation of funds for TB programme during the year 1995-96 is enclosed.

(ii) Cancer : Statement-VI is enclosed.

(iii) Malaria : Statement-VII is enclosed.

(iv) Leprosy : Total assistance given to each State during the year 1995-96 under NLEP is given in the enclosed Statement-VIII.

(v) AIDS : Information is given in the enclosed Statement-IX

(vi) Nil information.